

From

Registrar General
High Court of Uttarakhand
Nainital

To

All District Judges,
Principal Judge / Judge, Family Courts
Uttarakhand.

C.L. No. 17/UHC/Admin.B/Car-Stickers/2023

Dated 25th July, 2023

Subject:- Guidelines for issuance of Car Parking Sticker to in-service Judicial Officers of the State Judiciary, Uttarakhand.

Madam/Sir,

The Hon'ble Court has been pleased to issue Car Parking Stickers to in-service Judicial Officers of the State Judiciary. Hon'ble Court has also been pleased to issue certain guidelines for this purpose, which are as under :-

1. Car stickers shall be issued by the High Court of Uttarakhand.
2. These stickers shall be issued only to in-service Judicial Officers of State Judiciary, Uttarakhand. At the time of superannuation, sticker would have to be returned to the High Court of Uttarakhand.
3. Only one sticker per Judicial Officer shall be issued.
4. Sticker shall be issued for the vehicle which is registered in the name of judicial officer, which is being exclusively used by the Judicial Officer for his/her official & personal use.
5. The sticker shall carry JO Code of the Judicial Officer and car number.
6. Sticker issued by the High Court shall be affixed on the lower left side of the windscreen.

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7. A Judicial Officer would have to apply for issuance of sticker in prescribed proforma (**Annexure-A**) along with copy of Registration Certificate of car, for which the sticker is being requisitioned. The Car Sticker will be issued on payment of ₹ 100 (Rupees One Hundred only) to be deposited through Treasury Challan.
8. Judicial Officers, who are allotted official vehicles can use car parking sticker only on such official vehicle and not on personal vehicle.
9. In case, any Judicial Officer sells off his/her vehicle or ceased to use said vehicle, he/she shall ensure that the sticker affixed on the vehicle is removed and returned to the High Court of Uttarakhand.
10. No duplicate copy of said Car Sticker shall be used by the Judicial Officer. Meaning thereby, a printed or modified copy of the said Car Sticker, except the Car Sticker provided by the High Court, will not be used. In case of any breach, the disciplinary action shall be initiated against the concerned Judicial Officer.
11. It shall be the personal responsibility and accountability of the judicial officer concerned to ensure that Judge Car Sticker is not misused in any way. Any misuse would be construed as a misconduct and entail disciplinary action.

Yours sincerely,

(Anuj Kumar Sangal)
Registrar General

Copy for information and necessary action to :-

- (i) Director, Uttarakhand Judicial & Legal Academy, Bhowali, Nainital
- (ii) Principal Secretary, Law-cum-LR, Dehradun
- (iii) Chairman, Commercial Tax Tribunal, Dehradun

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- (iv) Chairman, State Transport Appellate Tribunal, Dehradun
- (v) Registrar, State Consumer Redressal Commission, Dehradun
- (vi) Member Secretary, Uttarakhand State Legal Services Authority, Nainital
- (vii) Presiding Officer, Industrial Tribunal-cum-Labour Court, Haldwani, District Nainital
- (viii) Presiding Officer, Labour Courts, Dehradun, Haridwar & Kashipur, District Udham Singh Nagar
- (ix) Presiding Officer, Food Safety Appellate Tribunal, Dehradun & Haldwani
- (x) Registrar, Public Service Tribunal, Uttarakhand, Dehradun
- (xi) Secretary-cum-Registrar, State Level Police Complaint Authority, Dehradun
- (xii) Chairman, Permanent Lok Adalat, Dehradun, Haridwar, Nainital and Udham Singh Nagar
- (xiii) All the Registrars of the Court.
- (xiv) Joint Registrars, Deputy Registrars, Asstt. Registrars & Section Officers of the Court.
- (xv) Computer Section of High Court with a request to upload the same in the website of the High Court of Uttarakhand
- (xvi) Guard File

(Registrar General)

Annexure-A

**(For use by Judicial Officers of the State of Uttarakhand
for obtaining Car Parking Stickers)**

1.	Name, Designation and J.O. Code of the applicant.	
2.	Registration Number of the vehicle for which Car Parking Sticker is required.	
3.	Address of the applicant.	

DECLARATION

I hereby certify that the information given by me in the present application is correct and no material information has been concealed. I also undertake that the above vehicle is in use of me for my official and personal purposes. I shall abide by the conditions laid down in Guidelines issued *vide* C.L. No. 17 dated 25.07.2023.

Date:

Signature of the Applicant

(Name & Designation)

Tel. No.

Note: Self-attested copy of the registration certificate of the vehicle and Treasury Challan of Rs.100/- are to be attached.